

ITEM NO.71

COURT NO.6

SECTION IX

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 3960/2026

[Arising out of impugned final judgment and order dated 17-01-2026 in WP No. 16142/2025 passed by the High Court of Judicature at Bombay]

D.S.S. WORLD PVT. LTD

Petitioner(s)

VERSUS

THE STATE OF MAHARASHTRA & ORS.

Respondent(s)

IA No. 27858/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 27861/2026 - EXEMPTION FROM FILING O.T.  
IA No. 27862/2026 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

WITH

SLP(C) No. 3962/2026 (IX)

Date : 02-02-2026 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA  
HON'BLE MR. JUSTICE ALOK ARADHE

For Petitioner(s) : Mr. Pulkit Agarwal, AOR

For Respondent(s) :

UPON hearing the counsel the Court made the following  
O R D E R

1. We are not inclined to interfere with the impugned order(s) in exercise of our jurisdiction under Article 136 of the Constitution of India.

2. The Special Leave Petitions are, accordingly, dismissed and the accompanying interlocutory application(s), if any, stands disposed of.

(JAYANT KUMAR ARORA)  
ASTT. REGISTRAR-cum-PS

(NIDHI WASON)  
ASSISTANT REGISTRAR